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**15.40 hrs.**

### **APPROPRIATION (NO. 2) BILL, 2004\***

Title: Consideration and passing of the Appropriation (No.2) Bill, 2004. (Bill passed).

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to move for leave to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31<sup>st</sup> day of March, 2002, in excess of the amounts granted for those services and for that year.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31<sup>st</sup> day of March, 2002, in excess of the amounts granted for those services and for that year. "

*The motion was adopted.*

SHRI P. CHIDAMBARAM: I introduce\*\* the Bill.

MR. DEPUTY SPEAKER: The Minister may now move for consideration of the Bill.

SHRI P. CHIDAMBARAM: I beg to move:

"That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31<sup>st</sup> day of March, 2002, in excess of the amounts granted for those services and for that year, be taken into consideration.

\*Published in the Gazette of India, Extraordinary, Part-II, Section 2 dated 21.7.2004.

\*\*Introduced with the recommendation of the President.

MR. DEPUTY SPEAKER: The question is:

"That the Bill to provide for the authorization of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31<sup>st</sup> day of March, 2002, in excess of the amounts granted for those services and for that year, be taken into consideration. "

*The motion was adopted.*

MR. DEPUTY SPEAKER: Now, the House will take up the clause by clause consideration of the Bill.

The question is:

"That clauses 2 and 3 stand part of the Bill "

*The motion was adopted.*

*Clauses 2 and 3 were added to the Bill*

*The Schedule was added to the Bill.*

*Clause 1, the Enacting Formula and the long Title were added to the Bill.*

MR. DEPUTY SPEAKER: The Minister may now move that the Bill be passed.

SHRI P. CHIDAMBARAM: I beg to move:

"That the Bill be passed. "

MR. DEPUTY SPEAKER: The question is:

"That the Bill be passed. "

*The motion was adopted.*

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